

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9334/2021

Petitioner(s)

THE STATE OF UTTAR PRADESH

Respondent (s)

(IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 53916/2021 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 9315/2021 (II)

(IA FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 53857/2021
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
53864/2021

FOR EXEMPTION FROM FILING O.T. ON IA 53865/2021

IA No. 53864/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 53865/2021 - EXEMPTION FROM FILING O.T.)

Diary No(s). 12092/2021 (II)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 74054/2021

FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 74055/2021

IA No. 74054/2021 - EXEMPTION FROM FILING O.T.)

Date : 10-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
[IN CHAMBER]

For Petitioner(s)

Mr. Sudhir Mendiratta, AOR

Mr. Gagan Sanghi, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The custody certificate has been filed in all three cases but there is a delay in filing the custody certificate in Diary No(s).

9334/2021 & Diary No(s). 9315/2021.

**Delay condoned in Diary No(s). 9334/2021 & Diary No(s).
9315/2021.**

**(NIRMALA NEGI)
COURT MASTER (SH)**

**(BEENA JOLLY)
COURT MASTER (NSH)**